

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

13.

IA-773/2024 in C.P.(IB)/1117(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.04.2024

NAME OF THE PARTIES:

Bank of India

Vs

Rudrani Health Care Services Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

This matter is heard through video conference:

1. Mr. Aditya Mishra, Ld. Counsel for Respondent/Liquidator present (VC).
2. Counsel for the Liquidator seeks one week's time to file reply. One week's time granted, finally. Copy of the reply to be served upon the Applicant at least three days before the next date of hearing.
3. List this matter on 08.05.2024.

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)